144	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
38.	Workshop on 'Free Legal Aid Services for Prisoners : Assessment and Improvements'	Free Legal Aid Services for Prisoners: Assessment and Improvements	31 October, 2019
39.	One-Day Awareness Training programme on 'Drug Abuse Prevention' in collaboration with NISD, Delhi	Drug Abuse Prevention	1 November, 2019
40.	One-Day Awareness Training programme on 'Drug Abuse Prevention' in collaboration with NISD, Delhi	Drug Abuse Prevention	8 November, 2019
41.	Two-Day Capacity Building program on 'Drug Abuse Prevention' in collaboration with NISD, Delhi	o,	19-20 November, 2019
42.	Two-Day Capacity Building programme on 'Drug Abuse Prevention' in collaboration with NISD, Delhi	<u>-</u>	26-27 November, 2019

Bill on mob lynching

1787. SHRI DEREK O'BRIEN:

DR. SANTANU SEN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is planning to introduce legislation to curb the menace of mob lynching;
 - (b) if so, the details thereof;
- (c) whether Government is aware of mob lynching prevention Bills introduced in State legislatures like in West Bengal; and

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(d) if so, whether progressive provisions from such Bills will be incorporated in the Centre's Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) A Group of Ministers was constituted by the Government to deliberate on the matter and make recommendations. The Group of Ministers has since met and the Government is seized of the matter. As per the available information, Government of India has no information of the bill introduced in the legislative assembly of West Bengal on this subject.

People left out of final NRC

1788. SHRI SUSHIL KUMAR GUPTA: SHRIMATI JHARNA DAS BAIDYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that more than 19 lakhs of the 3.29 crore applicants in Assam were left out of final National Register of Citizens (NRC); and
- (b) the details of action Government is contemplating to take against the illegal immigrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) National Register of Citizens (NRC) has been updated in the State of Assam under the provisions of the Citizenship Act, 1955 and the Schedule framed under Rule 4A(4) of the Citizenship Rules, 2003. The whole exercise is monitored by the Hon'ble Supreme Court of India. 19,06,657 number of persons are not found eligible for inclusion in the final NRC published on 31st August, 2019. Any person not satisfied with the outcome of the decisions for inclusion of her/his name in final NRC may prefer appeal before the designated Tribunal constituted under the Foreigners (Tribunals) Order, 1964.

(b) The powers for deportation/repatriation of a foreigner are vested in the Central Government in terms of Section 3 (2) (c) of the Foreigners Act, 1946. Central Government has the powers to issue (deportation) orders providing that the foreigner shall not remain in India or in any prescribed area therein. Further, in terms of Section 3(2) (e) of the Foreigners Act, 1946 read with para 11 (2) of the Foreigners Order, 1948, Central Government has the powers to issue (detention) orders requiring the foreigner